

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3865
ANSWERED ON:23.12.2004
VIOLATION OF AVIATION SECURITY PROVISION
Madhwaraj Smt. Manorama

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is aware of the transportation of a Tamil Nadu Police contingent by the state owned Cessna aircraft, equipped with arms and ammunitions, violated the aviation security provisions laid down by BCAS.
- (b) if so, the details thereof;
- (c) whether the passenger manifest was furnished by the State Government prior to take-off the aircraft;
- (d) if not, the reasons therefor;
- (e) whether the Airport Authority of India has sought any clarifications from the State Government in this regard; and
- (f) if so, the details thereof and further action taken by AAI on the matter?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) Yes, Sir.
- (b) On 11th November 2004, a Tamil Nadu State Government owned Cessna aircraft, carrying a contingent of Police Commandos, with 6 carbines and 1 pistol, took off from Chennai Airport. As per existing instructions, a non-scheduled flight is not to be allowed to carry arms, ammunitions, explosives and inflammable materials without prior permission from the competent authority.
- (c) Yes, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) Does not arise.